CODE OF CVIIL PROCEDURE (AMENDMENT) BILL*

•(Amendment of order V) श्री क्रोम प्रकाश स्थापी (बहराइच) मै प्रस्नाव करता हूं कि सिविल प्रक्रिया संहिता, 1908 का क्रीर सशोधन कश्ने वाले विधेयक को पूर स्थापित करने की बनुमति दी जाये।

MR DEPUTY-SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908"

The motion was adopted.

श्वी क्रोज प्रकाश स्यागी मैं विधयक पुर-स्थापिन करना हु।

GOVERNMENT SERVICE (AGE LI-MIT) AND UNEMPLOYMENT AL-LOWANCE BILL*

भी राम विलास पासचान (हाओपुर) मै प्रस्ताव करता हू कि सरकारी सेवा मे प्रवेश की वर्तमान झायु सीमा बढाने तथा वेरोजगारी मरों के मदाय का उपबन्ध करने वाले विधेयक को पुर स्पापित करने की घनुमनि दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for raising of the existing maximum age limit for entry into government service and for payment of unemployment allowance."

The motion was adopted

भ्वीराम विलास पासवान में विधेयक पुरस्थापिन करता हू;

PREVENTION OF VIOLENT BUN-DHS, MORCHAS, STRIKES AND LOCK-OUTS BILL*

PROF. R K. AMIN (Surendranagar): I beg to move for leave to introduce a Bill to provide for prevention of violent Bundhs, Morchas, Strikes and Lok-outs.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for prevention of violent Bundhs, Morchas, Strikes and Lock-outs."

The motion was adopted

PROF R K. AMIN: I beg to introduce the Bill.

ANTI-HIJACKING BILL*

SHRI YADVENDRA DUTT (Jaunpur) I beg to move for leave to introduce a Bill to provide for capital punishment to persons guilty of hijacking on land, in sky or on the sea and their summary trial."

MR DEPUTY-SPEAKER. The ques. tion is:

"That leave be granted to introduce a Bill to provide for capital punishment to persons guilty of

hijacking on land, in sky or on the" sea and their summary trial"

The motion was adopted.

SHRI YADVENDRA DUTT Sir, I introduce the Bill

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL•

(omission of sections 109 and 110)

श्री विलायक प्रसाद बादव (सहरक्षा: ने प्रस्ताव करता हू कि वण्ड किया सहिता, 1973 का सौर संशोधन करने वाले विधयक को पुनःस्वापित करने की अनुमनि दी जाये।

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4-5-79.